

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB)-16(PB)/2017

IN THE MATTER OF:

**Anil Mahindroo & Anr
Vs**

.... APPLICANT / PETITIONER

Earth Iconoic Infrastructure Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.02.2018

Coram:

**Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)**

**Sh. S. K. MOHAPATRA,
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:


For the Resolution Professional:- Mr. Neeraj Gupta, Advocate

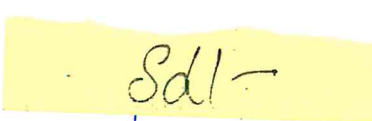
For the Corporate Debtor(s):- Mr. Tapan Kr. Jha, Advocate

ORDER

Learned counsel for the petitioner present. As per the request made by him a last opportunity is granted to file rejoinder with a copy in advance to the learned counsel for the respondent.

Post the matter on 28th February, 2018


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)**